

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated. 20/2/04

Registration No. C.C.P.M.2/04

..... Saligram. koh Applicant (s)

VERSUS

..... Sudhir Ghosh Respondent (s)

A copy of the ORDER dated 13/2/04 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

13.07.2004

To,

Applicant by Shri Vinod Ahlawat.

Respondent by Shri P. Shankaran.

Heard the parties.

The learned counsel for the applicant has filed this CCP in OA No. 521 of 2003 for non-compliance of the order of the Tribunal dated 13th February, 2004. The learned counsel for the respondent Shri Shankaran states that the order passed by the Tribunal dated 13th February, 2004 has already been complied with. A copy of the order was sent by the respondent by post twice and it was returned back by the postal Department with the note that the addressee is not available. The learned counsel for the respondent has given a copy of the order to the learned counsel for the applicant today in the Court.

In view of this the CCP has become infructuous. Accordingly, the same is dismissed as infructuous.

GRPR-119-C

Sd/-

(Madan Mohan)

JM

① Vinod Ahlawat
Adv.

सत्य प्रतिलिपि

Sd/-

(M.P. Singh)

VC

D.P.S.
21-7-04

अनुभाग अधिकारी
के. प्र. अ. जबलपुर (म.प्र.)

② P. Shankaran
Adv. 21-7-04

of